

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.97/06

Wednesday this the 12<sup>th</sup> day of April 2006

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

K.S.Viswanath,  
S/o.Sankarapillai,  
SRM (Retired), RMS, Thiruvananthapuram.  
Residing at Parvathy Nivas, Paliakara, Thiruvalla. ....Applicant

(By Advocate M/s.Lekshmi G.R & Mr.P.A Kumaran)

**Versus**

1. Union of India represented by  
the Secretary to the Government,  
Ministry of Communications, Department of Posts,  
Government of India, New Delhi.
2. The Chief Postmaster General,  
Kerala Circle, Trivandrum. ....Respondents

(By Advocate Mr.P.M.Saji,ACGSC)

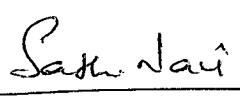
This application having been heard on 12<sup>th</sup> April 2006 the Tribunal on  
the same day delivered the following :

**O R D E R**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

When the matter came up for hearing, counsel for the respondents submitted that a reply statement has been filed. Let it be brought on record. According to Para 3 of the reply statement now filed by the respondents the applicant has been granted 5 days joining time as also disbursement of leave salary for 5 days period. Counsel for the applicant submitted that he is satisfied with the same. Hence nothing survives in this O.A. The O.A is, therefore, dismissed as infructuous.

(Dated the 12<sup>th</sup> day of April 2006)

  
**SATHI NAIR**  
**VICE CHAIRMAN**